

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA.No.718 of 1996.

Dated New Delhi, this 20th day of December, 1996.

HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

Mahabir Singh
S/o Shri Mangal Ram
employed as Warden No.534, Jail No.4
Central Jain Tihar
NEW DELHI.

... Applicant

By Advocate: Shri S. C. Saxena

versus

1. Lt. Governor
through,
Chief Secretary
Union Territory of Delhi
Raj Niwas, Old Sectt.
DELHI.
2. IG of Prisons
Central Jain Tihar
NEW DELHI.
3. The Supdt.
Jail No.4
Central Jail Tihar
NEW DELHI.

... Respondents

By Advocate: Shri Vijay Pandita

O R D E R (Oral)

Shri K. Muthukumar, M(A)

After arguing for sometime, the learned counsel for the applicant submits, after consulting his client, that he wishes to withdraw this application with liberty to seek legal remedy if and when occasion arises. Reserving that liberty to the applicant, the application is dismissed as withdrawn.


(K. Muthukumar)
Member(A)